

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

EXCISE APPEAL NO. 50582 OF 2015

[Arising out of Order-in-Original No. JAI-EXCUS-002-COM-19-20-14-15
dated 18.11.2014 passed by the Commissioner, Central Excise, Jodhpur]

M/S BINANI CEMENT LTD

Appellant

P O. Binanigram, Tehsil Pindwara
Sirohi, Rajasthan

Vs.

**COMMISSIONER OF CUSTOMS CENTRAL
EXCISE & SERVICE TAX -JODHPUR**

Respondent

NCR Building, Statue Circle,
C-Scheme, Jaipur-302005

Appearance:

Present for the Appellant : Shri Arnav Roy, Advocate
Present for the Respondent: Shri Sanjay Kumar Singh, Authorised
Representative

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51185 /2023

Date of Hearing/Decision: 29/08/2023

JUSTICE DILIP GUPTA:

Shri Arnav Roy, learned counsel appearing for the appellant states that Corporate Insolvency Resolution Process under the provisions of the Insolvency and Bankruptcy Court, 2016 was initiated by the financial creditors against the appellant and it has been resolved by the National Company Law Appellate Tribunal by order dated 14.11.2018 in Company Appeal (AT) (Insolvency) No. 82 of

2018. He has also stated that he has been instructed not to make submission on the merits of the appeal.

2. In view of the said statement, the appeal stands dismissed.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)

Tejo